

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India  
Ministry of Finance  
( Department of Revenue )

....

New Delhi, the 26th May, 1978.

NOTIFICATION  
INCOME TAX

No.2320 (F.No.404/106/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue and Banking No.1789 (F.No.404/106/77-ITCC) dated 28.5.77; No.1297 (F.No.404/89/76-ITCC) dated 23.4.1976 and No.2175 (F.No.404/106/77-ITCC) dated 14.2.78 the Central Government hereby authorises Sarvshri J.L. Kapoor and K.K. Sharma being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri J.L. Kapoor and K.K. Sharma take over charge as Tax Recovery Officer.

sd/-

( H. Venkataraman )

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

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